

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No.1448/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.01.2018

NAME OF THE PARTIES: Man Trucks India Pvt. Ltd.  
V/s.  
Rukmini Automotive Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

| S. No. | NAME                               | DESIGNATION | SIGNATURE    |
|--------|------------------------------------|-------------|--------------|
| 5      | Thomas James<br>i/b<br>AURIS LEGAL | Advocate    | <i>James</i> |

**ORDER**

**C.P. No.1448/I&BC/NCLT/MB/MAH/2017**

1. The Learned Representative of the Petitioner is present.
2. In this case vide an Order dated 31.10.2017 of the Hon'ble High Court the records were transferred back to the Hon'ble High Court, however, again vide an Order of the Company Registrar mentioning the directions of the Hon'ble High Court the records of the case have again been transferred back to NCLT.
3. On perusal it is noticed that the requisite Form as prescribed under the Code has not been filed so far by the Petitioner. As per the Notification No. GSR-731(E) dated 30.06.2017 the requisite Form was required to be filed on or before 15.07.2017.
4. The Petitioner shall also intimate the Respondent the next date of hearing.
5. The matter is adjourned to **24.01.2018**.

Sd/-

**BHASKARA PANTULA MOHAN**  
Member (Judicial)

02.01.2018  
aah

Sd/-

**M.K. SHRAWAT**  
Member (Judicial)